

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

OA 933 of 1997

Present : Hon'ble Mr. D.C. Verma, Vice-Chairman

Hon'ble Mr. Sarweshwar Jha, Administrative Member

Goutam Ghosh, son of Sri B.N. Ghosh,
working for gain as Stenographer Gr.III
in the Office of the Map Division, Geolo-
gical Survey of India, Calcutta, residing
at No.58, Basanta Baby Road, Kanchrapara,
Dist: 24-Parganas(N).

... Applicant

- Versus -

- 1) Union of India, service through the Secretary, M/o Mines, New Delhi.
- 2) Geological Survey of India, service through the Director General, 27, J.L.Nehru Road, Calcutta-16.
- 3) The Director General, GSI, 4, Chowringhee Lane, Calcutta-16.
- 4) The Director(Personnel), GSI, 4, Chowringhee Lane, Ratnakar Building, Cal-16.
- 5) Dy.Director General, OP-III, GSI and Chairman, Selection Committee for Bhutan Posting, 27, J.L.Nehru Road, Calcutta-16.

... Respondents

For the Applicant : None

For the Respondents: Mrs. K. Banerjee, Counsel

Date of Order : 15-09-2004

ORDER

MR. SARWESHWAR JHA, AM

Mrs. Banerjee, Id. Counsel for the respondents is pre-
sent. None is present on behalf of the applicant. In any case,
we decide the O.A. under Rule 15(1) of CAT Procedure Rules, 1987.

2. The applicant has prayed for direction to the respondents to cancel, withdraw and/or rescind the purported Office Order dated

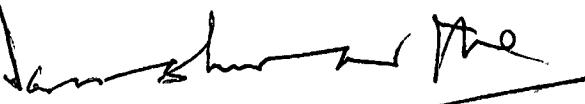
30-7-1997 (Annexure-H) and to deal with and/or dispose of the representation as submitted by him on 4-6-1997 and 28.7.1997 (Annexures-F and G). The applicant, who had initially joined as Stenographer Gr.III in Map Division, Geological Survey of India, Calcutta on 1.8.1984 and who, in response to the Circular inviting option from the Group 'C', Ministerial staff of ^{the} same grade and who were interested to be posted at Bhutan Unit of G.S.I. during the years 1993, 1994, ~~had~~ ^{has} exercised his option for posting in the said unit vide his representation dated 6-2-1997, has not been given any response to the said representation of his. It appears ^{that} he ~~had~~ made another ^{representation} ~~on~~ on the subject on 8-3-1997 in which the entire facts and circumstances of the case were submitted seeking consideration of his request for posting as Stenographer Gr.III in the said unit of GSI.

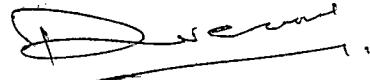
3. The respondents in their reply have submitted the facts of the matter. It is observed from the said reply that a list of optees from different grades including the Stenographer Gr.III as received from the personnel wing of the respondents on 15-4-1997 contained the name of Shri S.K. Bandyopadhyay and not that of the applicant. They have also submitted that the submission that Shri Bandyopadhyay had not given any option is erroneous. It is further observed that they have indicated various aspects which needed to be kept in view by the Selection Committee appointed for the purpose and, while considering the case of the applicant, the said aspects of the matter have been kept in view by them. One of the aspects which needed to be kept in view by the said Committee was the confidential report and aspect of the suitability-cum-merit including the candidate's past background, experience etc.

4. It is thus observed that the respondents have given due consideration to the case of the applicant though the applicant is aggrieved for not being posted to the Bhutan Unit of GSI. However, his representation does not seem to have been given specific

consideration and no reply in the matter has been sent to the applicant. It appears, therefore, quite appropriate that the respondents ~~be~~ advised/directed to consider the representations of the applicant which are still pending with them in regard to the case of the applicant and to give appropriate reply to him.

5. In consideration of the above ~~fact~~, we accordingly dispose of the original application with a direction to the respondents to consider and dispose of the representations of the applicant and to ~~give~~ ^{Chiman} appropriate, reasoned and speaking reply ~~in~~ keeping in view the above observation, within a period of three months from the date of receipt of a copy of this order. No costs.


Member (A)


Vice-Chairman

DKN